

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**No.HC.VII-38/2022/1442/A**

From :- Smti Jayashree Bora,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To,

Shri Jitu Mani Barman,  
District & Sessions Judge,  
Goalpara.

Dated Guwahati, the <sup>th</sup> 13 March, 2025.

Sub:- **Casual leave.**

Ref:- Letter No. DJG/1054 Dated 03.03.2025.

Sir,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 03.03.2025, along with station leave permission, with the official vehicle, at own cost, from the morning of 03.03.2025 till the morning of 04.03.2025.** The Addl. District & Sessions Judge, Goalpara, and in his absence, the Civil Judge Senior Division, Goalpara, and in her absence, the Chief Judicial Magistrate, Goalpara, and in his absence, the i/c Chief Judicial Magistrate, Goalpara shall remain in charge of your Court and Office during your absence.

Yours faithfully,

*Sd/-*

**JT. REGISTRAR (VIGILANCE)**

**Memo No.HC.VII-38/2022/1443 /A, dated** , 13-03-2025

Copy to:

✓ The Project Manager, Gauhati High Court.

**JT. REGISTRAR (VIGILANCE)**

*[Signature]*